

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GREEN INDIA BUILDING
SYSTEMS & SERVICES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Green India Building Systems & Services Private Limited
2.	Date of incorporation of corporate debtor	14 December 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2009PTC197838
5.	Address of the registered office and principal office (if any) of corporate debtor	New Bridge Business Centre, Boomerang, Ground floor, B wing, B1-04/05, Chandiva, li Road, Mumbai City, Andheri East, Maharashtra, India, 400072
6.	Date of closure of Insolvency Resolution Process	04.03.2025
7.	Liquidation commencement date of corporate debtor	05.03.2025 (Order received on 08.03.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Birendra Kumar Agrawal IBBI/IPA-001/IP-P00564/2017-18/11040
9.	Address and e-mail of the liquidator, as registered with the Board	1606, Corporate Annexe, Sonawala Road, Near Udyog Bhavan, Goregaon East, Mumbai 400063 bk@bhamaconsulting.com liq.greenindia@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	1606, Corporate Annexe, Sonawala Road, Near Udyog Bhavan, Goregaon East, Mumbai 400063 bk@bhamaconsulting.com liq.greenindia@gmail.com
11.	Last date for submission of claims	07 th April, 2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Green India Building Systems & Services Private Limited** on **05.03.2025** (Order copy received on 08.03.2025).

The stakeholders of Green India Building Systems & Services Private Limited are hereby called upon to submit their claims with proof on or before 07.04.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date : 10.03.2025
Place: Mumbai



Birendra Kumar Agrawal
Birendra Kumar Agrawal
Liquidator

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